

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

C.P.Nos.64/2002, 65/2002, 66/2002 & 67/2002

in

O.A.Nos.605/2000, 606/2000, 610/2000 & 611/2000.

Friday, this the 1st Day of November, 2002.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice

Chairman.

Hon'ble Smt. Shanta Shastry, Member (A).

A.D. Kambli,

Assistant Commissioner of Central

Excise, Pune-II Commissionerate,

ICE House, Sassoon Road, Pune-1.

.. Applicant in

OA.605/2000.

C.M. Amrute,

Inspector of Central Excise,

Belapur-II Division, Mumbai VI

Commissionerate, CGO Complex,

Vth Floor, CBD, Navi Mumbai.

.. Applicant in

OA.606/2000.

S.M. Hiremath,

Superintendent of

Central Excise (Retd.), Kalyan II,

Division, Mumbai III

Commissionerate.

.. Applicant in

OA.610/2000.

N.M. Mulla,
Superintendent of
Central Excise (Retd.), Thane-I,
Division, Mumbai III Commissionerate. . . Applicant in
OA.611/2000.

(By Advocate Shri V.S. Masurkar).

Versus

1. Union of India, through
the Secretary, Ministry of Finance,
Department of Revenue, North Block,
New Delhi - 110 001.
2. Commissioner of Central Excise,
Pune-II, Commissionerate office
at ICE House, Sassoon Road,
Pune - 411001.
3. The Chairman,
Union Public Service Commission,
Dholpur House, New Delhi-411001.
4. Chairman, Central Board of Excise
& Customs, North Block,
New Delhi - 110 001. . . Respondents.

AND

1. Shri M.K.Zutshi,
Chairman, Central Board of
Excise and Customs,
North Block, New
Delhi - 10 001. . . Contemnors in
OA Nos. 605, 606,
610 & 611/2000.
2. Shri D.S.Sra,
Commissioner of Central
Excise Pune - II
Commissionerate, ICE House,
Sassoon Road,
Pune - 411 001. . . Contemnor in
OA No. 605/2000.
3. Shri A.S.Sidhu,
Commissioner of Central
Excise, Mumbai - VI,
Commissionerate office at
MIDC Bldg., 4th floor,
Wagle Industrial Estate,
Thane. . . Contemnor in
OA No. 606/2000.

(By Advocate Shri M.I. Sethna
assisted by Shri V.D. Vadhavkar).

...2.

Order on Contempt Petition
{ Per : Justice Birendra Dikshit, Vice Chairman }

Shri V.S. Masurkar, Advocate appearing for applicants states that High Court has granted stay against operation of Order in question. As the operation of judgment stand stayed, we are of opinion that no proceedings can go on under contempt petition for wilful disobedience of the order. Under aforesaid circumstances, the notice issued is discharged and Contempt Petition is dismissed. No costs.

Copy to: CAT/MUM/JUDL/QAs 605,606,610, 611/2000

1. Shri V.S. Masurkar Counsel for the applicant.
2. Shri M.I. Sethna, Counsel for Respondents.